

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 446/TT/2014

Date: 6.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up of Transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 for:

(A) Stage-I Combined Assets (Notional DOCO: 1.10.2003): consisting of (a) 400 kV Meerut-Mandolack-I along with associated bays at Meerut and Mandola Substations (DOCO: 1.10.2003), (b) 400 kV Meerut-MandolaCkt-II along with associated bays at Meerut and Mandola Sub-stations (DOCO: 1.4.2003) (c) ICT-II along with associated bays at Meerut Sub-station (DOCO: 1.4.2003), (d) ICT-III along with associated bays at Meerut sub-station (DOCO: 1.7.2003) and
(B) Stage-II Combined Assets (Notional DOCO: 1.2.2007): consisting of (e) ICT-I along with associated bays at Meerut Sub-station (DOCO: 1.8.2005), (f) 800 kV Tehri-Meerut ckt-I along with associated bays (DOCO: 1.4.2006), (g) 800 kV Tehri-Meerut ckt-II and 400 kV S/C Meerut- Muzaffarpur transmission line (DOCO: 1.6.2006) and (h) ICT at Muzaffarnagar along with one No. 400 kV and one No. 220 kV bay (DOCO: 1.2.2007) under Tehri Transmission System in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.11.2015:-

- a) Additional capitalization for the tariff block 2009-14 has been claimed in the Petition and the reasons are summarised below. In this regard, please arrange to provide the clarifications/additional information as given in table below:

Petition	Rationale submitted by	Clarifications/Additional
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	Petitioner	Information Required
1. Petition No. 446/TT/2014 dated 3.11.2014		
<p>a) In CERC Order dated 7.2.2013 under petition no. 305/2010, the allowed cost of add-cap and de-cap for the purpose of polymer insulator during 2009-10 is ₹ 590.35 Lakh and ₹ 368.93 Lakh and during 2010-11 is ₹ 111.82 Lakh and ₹ 19.72 Lakh, respectively. Therefore, the net add-cap on account of replacement of polymer insulators is ₹ 221.42 Lakh and ₹ 92.10 Lakh for FY 2009-10 and FY 2010-11, respectively.</p> <p>b) Petitioner has claimed following add-cap against the balance/retention payment</p> <ul style="list-style-type: none"> • ₹ 58.28 Lakh in 2009-10 • ₹ 111.10 Lakh in 2010-11 • ₹ 18.93 Lakh in 2011-12 • ₹ 26.33 Lakh in 2012-13 • ₹ 115.55 Lakh in 2013-14 <p>c) Petitioner has also claimed add-cap of ₹ 25.33 Lakh in 2014-15 towards balance/retention payment</p>	<p>The old porcelain insulators have been replaced with new polymer insulators. The add-cap and de-cap for replacement of insulators is approved by CERC vide Order dated 7.2.2013 under petition no. 305/2010. The additional cost of ₹ 221.42 Lakh and ₹ 92.10 Lakh for FY 2009-10 and FY 2010-11 comes under Regulation 9(2)(v) of Tariff Regulations, 2009.</p> <p>Add-Cap against the balance/retention payment may be admitted on Add-Cap under Clause 9.2 of Tariff Regulations, 2009.</p> <p>Add-Cap during 2014-15 is to be dealt in accordance with the provisions of Regulation 14.2 (iv) of Tariff Regulations, 2014.</p>	<p>For add-cap on account of balance and retention payment.</p> <ul style="list-style-type: none"> • Details of Retention Payment made alongwith the name of Contract under which the retention payment has been made. • Whether all the balance/retention payments for assets under this Petition have been made or some payments are still to be made.

Yours faithfully,

(V.Sreenivas)
Deputy Chief (Legal)